

प्राधिकृत करने वाले अधिकारी के डिजिटल हस्ताक्षर

यह ई-प्ररूप इसके द्वारा अनुमोदित किया जाता है
 इस ई-प्ररूप को इसके द्वारा अस्वीकार कर दिया जाता है
 हस्ताक्षर करने की तारीख (दिन/माह/वर्ष)

डीएससी बॉक्स

डीएससी बॉक्स

[फा.सं.1/13/2013-सीएल-V, भाग.IV]

मनोज पाण्डेय, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग-2, खंड 3, उपखंड (i) में संख्यांक सा.का.नि.250(अ) तारीख 31 मार्च, 2014 द्वारा प्रकाशित किए गए थे और संख्यांक सा.का.नि. सं. 42(अ) तारीख 19 जनवरी, 2023 द्वारा अंतिम बार संशोधित किए गए।

MINISTRY OF CORPORATE AFFAIRS

NOTIFICATION

New Delhi, the 2nd August, 2023

G.S.R. 584(E).— In exercise of the powers conferred by section 3, section 4, sub-sections (5) and (6) of section 5, section 6, sub-sections (1) and (2) of section 7, sub-sections (1) and (2) of section 8, sub-sections (2), (3), (4), (5) and (9) of section 12, sub-sections (3), (4) and proviso to sub-section (5) of section 13, sub-section (2) of section 14, sub-section (1) of section 17, section 20 read with sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Incorporation) Rules, 2014, namely:-

- (1) These rules may be called the Companies (Incorporation) Second Amendment Rules, 2023.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Companies (Incorporation) Rules, 2014, in the Annexure, for Form No.RD-1 the following form shall be substituted, namely:—

Form No. RD-1

Form for filing application to Central Government (Regional Director)

[Pursuant to Section 2(41), 16, 18 and 233(2) of the Companies Act, 2013 and rule 33A, 40 and 41 of The Companies (Incorporation) Rules, 2014 and rule 25 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]



Form language

English

Hindi

*Refer instruction kit for filing the form
 All fields marked in * are mandatory*

Company Information

1 *Corporate Identity Number (CIN)

2 (a) *Name of the Company

(b) *Email ID of the company

(c) *Address of the registered office of the company

3 *Please indicate the purpose of the application

 Rectification of name Change in financial year Conversion of Public company into a Private company Notice of approval of the scheme of merger in CAA-11 Others

4 (a) Specify the details of purpose (In case 'Others' is selected above)

(b) Section of The Companies Act, 2013 under which application is made

5 (a) CIN of company against which the application for rectification of name is being made

(b) Name of the company against which the application is made

6 Please mention the new financial year beginning and end date

(a) Beginning Date (DD/MM/YYYY)

(b) End Date (DD/MM/YYYY)

7 *Details as to whether a company registered under Section 8 of the Act

 Yes No

8 (a) Date of passing of Board Resolution (DD/MM/YYYY)

(b) Mode of Resolution
(Physical/Circular)

(c) Number of votes casted in favor

(d) Number of votes casted against

9 (a) Service request number of Form MGT-14

(b) Date of passing special resolution (DD/MM/YYYY)

10 *Grounds for filling the application

11 (a) Date of publication of advertisement in English language as per rule 41 of the Companies (Incorporation) Rules, 2014 (DD/MM/YYYY)

(b) Date of publication of advertisement in vernacular language as per rule 41 of the Companies (Incorporation) Rules, 2014 (DD/MM/YYYY)

12 Particulars of Creditors and Debenture Holders

S. No.	Name of the Creditor / Debenture Holder	Type	Address	Amount Due	Remarks (Nature of Debt / Claim / Liability)
		<input type="checkbox"/>			
		<input type="checkbox"/>			
		<input type="checkbox"/>			

Add row

Delete row

Download excel

Import

13 (a) Details of any previous application made within last five years for change in financial year and outcome thereof

(b) Details of any conversion made within last five years and outcome thereof

14. Details of transferor company(s)

Number of transferor company(s)

Corporate Identity Number (CIN) of transferor	Name of the company

Attachments

(a) Copy of board resolution	Max 2 MB	Choose	Remove	Download
(b) Copy of special resolution	Max 2 MB	Choose	Remove	Download
(c) Copy of advertisement	Max 2 MB	Choose	Remove	Download
(d) Copy of approved scheme of merger in CAA-11	Max 2 MB	Choose	Remove	Download
(e) Optional attachment(s) - if any	Max 2 MB	Choose	Remove	Download

Declaration

I am authorised by the Board of Directors of the Company vide resolution number dated *
 to sign this form and declare that all the requirements of Companies Act, 2013 the
 rules made thereunder in respect of the subject matter of this form and matters incidental thereto have been
 complied with.

* I hereby declare that all the information given herein above is true, correct and complete including the
 attachments to this
 form and nothing material has been suppressed.

Declaration under Rule 41 of the Companies (Incorporation) Rules, 2014

* I, on behalf of Board of Directors, hereby declare that pursuant to the provisions of sub-section (68) of section
 2, the company limits the number of its members to two hundred and also no deposit has been accepted by the
 company in violation of the Act and rules made thereunder.

* I, on behalf of Board of Directors, hereby declare that no non-compliance of sections 73 to 76A, 77, 178, 185,
 186 and 188 of
 the Act and rules made thereunder has been made

* I, on behalf of Board of Directors, hereby declare that no resolution is pending to be filed in terms of sub-
 section (3) of section
 179 and also the company was never listed in any of the Regional Stock Exchanges and if was so listed, all necessary
 procedures were
 complied with in full for complete delisting of the shares in accordance with the applicable rules and regulations laid
 down by Securities
 Exchange Board of India.

* To be digitally signed by

DSC BOX

* Designation

(Director/Manager/Company Secretary/ CFO/CEO)

*Director identification number of the director; or DIN or PAN of the Manager/CEO/CFO;
or Membership number of the Company Secretary

Save

Submit

Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement/certificate and punishment for false evidence respectively.

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This eForm is hereby approved

DSC BOX

This eForm is hereby rejected

DSC BOX

Date of signing (DD/MM/YYYY)

[F. No. 1/13/2013-CL-V, Vol. IV]
MANOJ PANDEY, Jt.Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i) vide number G.S.R.250(E), dated the 31st March, 2014 and last amended, vide number G. S. R. 42(E), dated the 19th January, 2023.